

Central Administrative Tribunal
Principal Bench: New Delhi

OA NO.2031/88

New Delhi this the 18th Day of February, 1994.

Shri N.V. Krishnan, Vice-Chairman(A)
Shri B.S. Hegde, Member(J)

M.Venkateswarlu, 12-A,
Block D-1/C, Janak Puri,
New Delhi-110 058.Applicant

(By Advocate : None)

Versus

Union of India through
Additional Secretary,
Ministry of Finance
Department of Economic Affairs
(Banking Division)
Jeevan Deep Building
Parliament Street,
New Delhi-110 001.Respondents

(By Advocate : None)

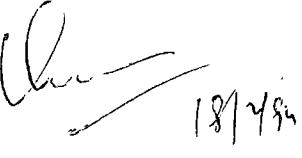
ORDER(ORAL)
(Mr. N.V. Krishnan)

Neither the applicant nor his counsel is present, though called twice. None is present for the respondents. We notice that there has been chronic absence of the applicant and his counsel as a result of which this application had been dismissed in default on two occasions in ^{the} past i.e. 23.4.92 and 2.4.93. On 10.12.93 none had appeared for either party and it was recorded that in case the applicant failed to appear, either in person or through his counsel on the next date, this application risked being dismissed in default.

2. Today, neither the applicant nor his counsel is present though the matter has been called twice. In the circumstances, we

are of the view that, perhaps, the applicant has lost interest in this O.A and accordingly this O.A is dismissed in default.


(B.S. HEGDE)
MEMBER (J)


(N.V. KRISHNAN)
VICE-CHAIRMAN

Sanju.